

1 MCRC-17160-2025 IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 2nd OF MAY, 2025

MISC. CRIMINAL CASE No. 17160 of 2025

KHANSHER

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Abhay Saraswat - advocate for the petitioner.

Neelu Khetra appearing on behalf of Advocate General.

ORDER

This is third application has been filed on behalf of the applicant for grant of temporary bail under Section 439 of CrPC, as he is arrested in relation to FIR/Crime No.172/2024, registered at Police Station-Bhaugarh District-Mandsaur (MP) for offence punishable under Sections 8/15 and 29 of NDPS Act. The applicant is in custody since 11.10.2024. Earlier, bail applications were dismissed as withdrawn.

- 2. Learned counsel for the applicant has submitted that earlier, the applicant was granted temporary bail, but due to some unavoidable reasons, father of the applicant could not be operated. The applicant has surrendered within time. Now, the doctor has fixed the date for operation for 07.05.2025, hence, prays for temporary bail. The applicant is ready to furnish cash security of Rs.1,00,000/- Therefore, counsel prayed that the applicant be enlarged on temporary bail.
- 3.Learned counsel for the State has opposed the prayer. However, the factum of ailment of father of the applicant is already verified.
- 4. In view of the aforesaid submissions, this Court is inclined to allow the present temporary bail application for a period of 45 days from the date of his release.

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5. It is directed that the applicant be enlarged on temporary bail for 45 days upon

his furnishing cash security of Rs.1,00,000/- as well as personal bond in the sum of

Rs.1,00,000/- (Rupees One Lakh Only) with two sureties of Rs.50,000/- each in the like

amount to the satisfaction of the trial Court. He shall abide by all the conditions

enumerated under Section 480(3) of BNSS.

6. It is made clear that after having been completed the aforesaid period, the

applicant may surrender before the Trial Court, failing which the concerned trial Court

is having liberty to arrest the applicant in accordance with law.

7. On being surrender after completion of the aforesaid period, the amount of

security of Rs. One Lakh shall be returned to the applicant.

Certified copy as per rules.

(PREM NARAYAN SINGH) JUDGE

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